

**In the National Company Law Tribunal, Jaipur**

**397 (ND)/2017**  
**TA No. 43/2018**

**UNDER SECTION 241-242 OF COMPANIES ACT, 2013**

**In the matter of:**

**Dinesh Kumar Jalan & Ors ..... Applicant/Petitioners**

**VS.**

**Prestige City Developers Pvt. Ltd. And Ors. ....Respondent**

**Order delivered on 28.09.2018**

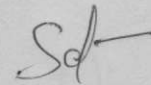
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Susshil Daga, Adv.

**ORDER**

Learned counsel for the parties are present. Learned counsel for the applicant/ petitioner seeks for further time to file rejoinder to the reply of non-applicant/ respondent. In view of the said representation further time of two weeks is granted to the applicant/ petitioner to file their rejoinder. Post the matter on 15.11.2018.



**(R. Varadharajan)**  
**Member (Judicial)**